

for constructing houses for the poor and for giving loans under agricultural loan scheme ;

(b) the actual amount demanded by the Tamil Nadu Government ; and

(c) the reason for not providing sufficient loan to Tamil Nadu Government for the aforesaid purpose ?

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN) : (a) and (b). The Reserve Bank does not grant loans and advances directly to State Governments for construction of houses or for giving agricultural loans. However, besides giving short duration ways and means advances, the Reserve Bank of India grants to the State Governments, loans for subscribing to the share capital of co-operative credit societies for strengthening their capital base. The amount of advances for this purpose is determined on the basis of certain criteria prescribed, such as the opening of branches at block levels ; overdues not exceeding 30 per cent of the societies' loans outstanding and realistic lending programmes of the societies etc. During the year 1970-71, an amount of Rs. 149 67 lakhs was sanctioned by the Reserve Bank to the Tamil Nadu Government against Rs. 435 44 lakhs applied for.

(c) The full amount applied for could not be sanctioned as some of the criteria prescribed were not satisfied.

Enquiry into working of Jute Mills in West Bengal

5120. **SHRI INDRAJIT GUPTA :** Will the Minister of COMPANY AFFAIRS be pleased to state :

(a) Whether Government have investigated the reasons for the discrepancies in the working results of jute mill companies in West Bengal, although they are all using the same raw material, selling in the markets and paying standardised wages to their labour ;

(b) whether the Kamarhathy Jute Co., which declared losses over the past 4 years, has recently sold shares at Rs. 228/— per share although the market quotation is only Rs. 74/— per share ; and

(c) whether Government have appointed Cost Auditors for any of the jute mill companies ?

THE MINISTER OF COMPANY AFFAIRS (SHRI RAGHUNATHA REDDY) : (a) and (b). Information is being collected and will be laid on the Table of the House.

(c) The Government have not prescribed under Section 209(1) (d) of the Companies Act, 1956, the maintenance of cost records in the case of Jute Industry and therefore the appointment of Cost Auditors under Section 233B of the said Act does not arise.

Establishment of a Tourist Centre at Jhalda, District Purulia (West Bengal)

5121. **SHRI DINESH JOARDER :** Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether the attention of Government has been drawn to the possibilities of establishing a tourist Centre at Jhalda, Purulia district, West Bengal ;

(b) whether Government have received any proposal from the West Bengal Government in this regard ; and

(c) if so, the reaction of Government thereto ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) : (a) and (b). The Department of Tourism is not aware of any such suggestion.

(c) Does not arise.

Setting up of an All-India Circus Institute in Kerala

5122. **SHRI C. K. CHANDRAPPAN :** Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state :

(a) whether there is any scheme to set up an All-India Circus Institute in Kerala ;

(b) if so, the main features of the Scheme ; and

(c) when the Institute is likely to start functioning ?